GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1165 ANSWERED ON 27th JULY, 2023

ABANDONED MOTOR VEHICLES

1165. DR. VISHNU PRASAD M.K.: SHRI T.R.V.S. RAMESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware that the cities having population more than ten lakhs have a large number of abandoned-unusable motor vehicles lying on the roads which create hardship and traffic issues for the road users and if so, the reaction of the Government thereto;
- (b) the current status of the policy and its enforcement by the Government to scrap the outdated motor vehicles; and
- (c) the number of such vehicles scrapped after scrapping policy came into force?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) The provision for scrapping of auctioned, impounded or abandoned vehicles have been provided under sub-rule (viii) of rule 8 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 issued vide GSR 653(E) dated 23.09.2021, and amended vide

GSR 695(E) dated 13.09.2022. Implementation of these rules comes under the purview of State/UT Governments.

- (b) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy which includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. Following notifications have been issued and uploaded on the Ministry's website:
 - (1) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021.
 - (2) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th September, 2021.
 - (3) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.
 - (4) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.
 - (5) GSR notification 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989, as under
 - (i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and
 - (ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.

- (6) GSR Notification 695(E) dated 13.09.2022 provides for amendments in Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 earlier published vide GSR 653(E) dated 23.09.2021.
- (7) GSR notification 797(E) dated 31.10.2022 provides for amendments in the rules for "recognition, regulation and control of automated testing stations" earlier published vide G.S.R. 652(E) dated 23.09.2021.
- (8) GSR Notification 29(E) dt 16.01.2023 provides that Certificate of registration for vehicles owned, by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.
- (9) GSR Notification 233(E) dt 29.03.2023 provides for extension in the date for mandatory testing through Automated Testing Station in respect of Heavy Goods Vehicles/Heavy Passenger Motor Vehicles, Medium Goods Vehicles / Medium Passenger Motor Vehicles and Light Motor vehicles (Transport) to 01st October, 2024.
- 2. Currently, 31 Registered Vehicle Scrapping Facilities (RVSF) are operational across 12 States namely Andhra Pradesh (2), Assam (2), Chandigarh (1), Gujarat (4), Haryana (5), Madhya Pradesh (2), Maharashtra (1), Odisha (1), Punjab (1), Rajasthan (2), Uttar Pradesh (9), Uttarakhand (1) in the country.
- (c) A total of 23,113 vehicles (11,095 private vehicles and 12,018 government vehicles) have been scrapped till 21st July 2023 by the Registered Vehicle Scrapping Facilities since the launch of the policy.
